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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO:15 of 1990

Date of decision: 3rd November, 1992

Umakanta Nayak                      .... Applicant

Versus

Union of India and others      Respondents

For the Applicant

: M/s P.V.Ramdas, B.K.Panda,  
D.N.Mohapatra,  
Advocates

For the Respondents

: Mr. A.K. Mishra, Senior  
Standing Counsel (Central)

....

CORAM:

THE HONOURABLE MR. K.P.ACHARYA, VICE CHAIRMAN

AND

THE HONOURABLE MR. K.J.RAMAN, MEMBER (ADMN.)

...

1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not?
3. Whether Their Lordships wish to see the fair copy of the judgment? Yes.

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J U D G M E N T

K.P.ACHARYA, V.C. In this application under section 19 of the Administrative Tribunals Act, 1985, the Petitioner prays to quash the appointment of Opposite Party No.3 to act as Branch Postmaster of Jagannathpur Post Office.

2. Shortly stated the case of the Petitioner is that Opposite Party No.3 was selected for appointment as Branch Postmaster Jagannathpur Post Office. Hence being aggrieved by the order of appointment of Opposite Party No.3, this application has been filed with the aforesaid prayer.

3. In their counter, at paragraph 2(a), it is stated as follows:

"It is submitted that the appointment order of the Respondent No.3 has been set aside by the Chief Postmaster General Orissa vide his letter No. Vg /3-5/ED/88 dated 1.9.1989 Annexure R-1). The services of the said Respondent No.3 have been terminated by the Respondent No.2 vide his Memo No. B/E-332 dated 11.9.89 (Annexure R.2). Processing has also been made for fresh selection of Branch Postmaster, Jagannathpur Branch Post Office".

4. We have heard Mr. P.V.Ramdas learned counsel for the Petitioner and Mr. Aswini Kumar Mishra learned St. Counsell (Central).

5. In view of the averment finding place in the counter (quoted above), this application has become infructuous. There is no further scope warranted under the law to express any opinion in the matter. All that we would say that the process for selection of Branch Postmaster, Jagannathpur Branch Post Office be completed within 90 days from the date of receipt of a copy of the

judgment.  
L.N.

6. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.

*K. Mohanty*  
MEMBER (ADMINISTRATIVE)

*K. Mohanty*  
3.11.92  
VICE CHAIRMAN

Central Admn. Tribunal  
Cuttack Bench, Cuttack  
K. Mohanty/3.11.92.

